

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 208 OF 2019 &
IA NO. 1248 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bhopal Dhule Transmission Company Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Binod
Mr. Deep Rao Palepu
Mr. Divyanshu Bhatt

Counsel for the Respondent (s) : Mr. Aditya K. Singh
Mr. Nitish Gupta for R-10

Ms. Suparna Srivastava for R-24

ORDER

IA NO. 1248 OF 2019

(Application for exemption from filing typed copies of documents/annexures)

The Application is rejected. Accordingly, the instant IA stands disposed of.

APPEAL NO. 208 OF 2019

Except Respondent No. 10 & Respondent No. 24, no other Respondents have filed Vakalatnama. Therefore, those Respondents who have not yet filed Vakalatnama are placed ex parte.

The Appellant submits that no rejoinders to objections of Respondent Nos.10 & 24 need to be filed. Hence, pleadings are complete.

List the matter for hearing on **22.01.2020**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson